ITEM NO.1 COURT NO.2 SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3334/2012

(From the judgement and order dated 10/02/2012 in CRMP No.1281/2012, of The HIGH COURT OF GUJARAT AT AHMEDABAD)

RAVINDERSINGH @ RAVI PAVAR Petitioner(s)
VERSUS
STATE OF GUJARAT Respondent(s)
(With appln. for exemption from filing O.T. and office report)

WITH SLP(Crl) NO. 4026 of 2012
(With appln.for issuance of non-bailable warrants of arrest and office report)

SLP(Crl) NO. 4027 of 2012
(With appln.for issuance of non-bailable warrants of arrest and office report)

Date: 13/02/2013 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) in SLP(Crl)3334/12
Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Amit Sharma,Adv.

SLP(Crl)4026/2012
SLP(Crl)4027/2012
Ms.Hemantika Wahi, Adv.
Ms. Pinky Behra, Adv.
Ms. Nandini Gupta, Adv.

For Respondent(s) in SLP(Crl)3334/12
Ms. Hemantika Wahi,Adv.
Ms. Pinky Behra, Adv.
Ms. Nandini Gupta, Adv.

SLP(Crl)4026/2012
SLP(Crl)4027/2012
Mr. Uday U. Lalit, Sr.Adv.
Mr. Yogesh Ravani, Adv.
Mr. Shiv Mangal Singh, Adv.
Ms. Abhinandini Sharma, Adv.
Mr. T. Mahipal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. K.T.S. Tulsi learned senior counsel appearing for the petitioner in SLP(Crl) No.3334/2012 and Ms. Hemantika Wahi learned counsel for respondent State.

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Heard Ms. Hemantika Wahi for petitioner State in SLP(Crl) Nos.4026 & 4027/12.and Mr. U.U. Lalit learned senior counsel for the respondent at considerable length.

Hearing concluded.

The Court reserved its verdict.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master